

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 21
(IB)-25(PB)/2018

IN THE MATTER OF:

ICICI Bank Limited Petitioner/Applicant
v.
ESSAR Power Jharkhand Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sanjiv Sen, Sr. Adv., Mr. Abhishek Verma, Ms. Anjali Singh, Mr. Pragyan Mishra, Mr. Saurabh, Advs. in IA-6447/2023, Appeal (IBC) 02/2024, IA-939/2024
Mr. Sandeep Bajaj, Mr. Vipul Jai, Advs. in IA-6257/2023, IA-93/2024
Mr. Samrat Chowdhury, and Mr. Paroma Sengupta, Advs. in IA-1536/2022
For the Liquidator : Mr. Abhishek Anand, Mr. Sanampreet Singh, Ms. Shivani Sharma, Advs.
For the Respondent : Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Ragahv Dembla, Advs.
Mr. Pradeep Jewrajka, Ms. Pooja Jewrajka, Advs. for the R-2 & R-3 in IA-6257/2023, IA-93/2024
Mr. Rajeev kumar, Adv. In IA-3107/2020

ORDER

Ld. Counsels for the parties appeared.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 07.05.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)